

GOVERNMENT OF INDIA
MINISTRY OF URBAN DEVELOPMENT
LOK SABHA

UNSTARRED QUESTION NO. 1775
TO BE ANSWERED ON JULY 27, 2016

CRITERIA FOR ALLOTMENT

No. 1775 PROF. RAVINDRA VISHWANATH GAIKWAD:

Will the minister of URBAN DEVELOPMENT be pleased to state:

- (a) whether the Government has fixed any criteria for allotment of accommodation to the Ministers; and
- (b) if so, the details thereof?

ANSWER

THE MINISTER OF STATE IN THE MINISTRY OF URBAN
DEVELOPMENT

(RAO INDERJIT SINGH)

(a) & (b): Yes, Madam. Criteria for the allotment of accommodations to the Ministers in Government of India is fixed as per the provisions of Ministers - Residences Rules, 1962, the latest amendment being Ministers' Residences (Amendment) Rules, 2007. Apart from these rules, the Ministers who occupy accommodation below their entitlement may be given additional accommodation in Western Court/Vitthal Bhai Patel House as per provisions of this Ministry's guidelines (Annexure).

Annexure referred to in reply to Lok Sabha Un-starred Q. No. 1775 for 27.7.2016

No.12012/1/97-Pol.I
Government of India
Directorate of Estates

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New Delhi, the 20.02.97

OFFICE MEMORANDUM

Subject:- Allotment of additional accommodation to Ministers occupying bungalows below their entitlements.

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The undersigned is directed to say that Members of Union Council of Ministers are entitled to a bungalow type accommodation from general pool. Either by choice or due to non-availability of accommodation, Ministers have opted to stay/occupy accommodation below their entitlement. The CCA, in its meeting held on 27.11.96 considered the matter and decided as under:-

1. Ministers who occupy accommodation below their entitlement may be given additional accommodation in Western Court/V.P.House as follows:
 - (a) Ministers who are occupying Type-VI bungalows or equivalent may be allotted two single suites/one double suite, as additional accommodation, on rent free basis.
 - (b) Ministers who are occupying Type-VII accommodation or equivalent may be allotted one single suite as additional accommodation on rent free basis.
2. These allotments shall subsist during in tenure of the Ministers.
3. All concerned sections are requested to comply with the decision.

Sd/-
(R.D.Sahay)
Dy. Director (Policy)

To

1. Allotment Type Spl. Section/L.O (MP)
2. All Dy.Directors in Dte. of Estates.
3. DE/DE-II

Copy to :

1. Cabinet Sectt, Rastrapati Bhawan, New Delhi.
2. PS to JS (UD)
3. PPS to Secretary (UD)
4. PS to MOS (UA&E)

Sd/-
Asstt. Director (Pol.II)